

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

Application No.116 & 16 Ors./ (MAH)/2017

CORAM:

Present:

SHRI M. K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 19.09.2017

NAME OF THE PARTIES: M/s. Sejal Glass Limited.

SECTION OF THE COMPANIES ACT: 73(4) of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.	RAUNAK SAMDANI	ADVOCATE FOR THE COMPANY	<i>Ram Samdani</i>
2.	HENNA DAULAT	ADVOCATE FOR THE COMPANY	<i>Henna Daulat</i>

3.	Jyoti N. Khohia	Partner at KNK & Co LLP (on behalf of Representor)	<i>Jyoti N. Khohia</i>
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ORDER

Application No. 116 & 16 Others/74(3)/NCLT/MB/MAH/2017

1. The Learned Representatives of both the sides are present.
2. In respect of rest of the directions for Group No. 5 Applicant Nos. 1 to 6 upto 30.09.2017, Applicant Nos. 7, 8, 9 upto 15th October 2017, Applicant Nos. 10,11,12 upto 30th November 2017 and Applicant Nos. 13 to 17 upto 15th December 2017. After making the payment upto 15th ~~December~~ ^{October} 2017 the Compliance Report is to be submitted on **20th October 2017 At 2.30 PM**.

Sd/-

Bhaskara Pantula Monan
Member (Judicial)
19.09.2017

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Sd/-

M.K. Shrawat
Member (Judicial)